

## **University Grants Commission(establishment and maintenance of Institutions) Regulations, 1985**

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## **University Grants Commission(establishment and maintenance of Institutions) Regulations, 1985**

In exercise of the power conferred by Clause (h) of Sub-Section (1) of Section 26, of the University Grants Commission Act, 1956, the University Grants Commission makes the following regulations, namely

### **1. Short title, application and commencement :-**

- (i) These regulations may be called the University Grants Commission (establishment and maintenance of Institutions) Regulations, 1985.
- (ii) They shall apply to every institution established or caused to be established by the University Grants Commission under this Act.
- (iii) They shall come into force on the date of their publication in the Gazette of India.

### **2. . :-**

(i) The University Grants Commission may with the approval of the Government of India establish or cause to be established an autonomous Organisation for purposes and functions to be specified in a Project Report which would, amongst others, contain the-

- (a) rationale;
- (b) objectives and functions;
- (c) plan of development;
- (d) the structure of management including the membership of the Society, the Board of Management and other concerned bodies, and their functions and powers, mechanism for its evaluation;

- (e) financial implications, including phasing of expenditure; and
  - (f) the nature and mechanics for enforcement of accountability to University Grants Commission and Government.
- (ii) Each such institution shall be registered under the Societies Registration Act of 1860 or under the relevant Act of the State Govt. in whose jurisdiction the institution is located.
- (iii) The Memorandum of Association and the Rules of the institution would, amongst others, provide for the following:-
- (a) Objects of the institution.
  - (b) The membership of the Society, the Board of Management and other concerned bodies, and their functions and powers.
  - (c) The manner of appointment of the staff and the terms and conditions of service.
  - (d) The manner of maintenance of the accounts and related matters, and the audit of the same.